

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 268 OF 2017 & IA NO. 571 OF 2017
& IA NO. 1097 OF 2018

Dated: 11th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Indian Wind Power Association (IWPA) Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Gupta
Mr. Majit Durani

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan
Ms. Neha Garg for R-2

Mr. Aditya Grover for R-3

ORDER
(IA NO. 1097 OF 2018 – delay in filing rejoinder)

We have heard learned counsel for the appellant. For the reasons stated in the Application, the IA No. 1097 of 2018 is allowed. Accordingly, Application for delay in filing rejoinder stands disposed of.

APPEAL NO. 268 OF 2017

It is represented that pleadings are complete.

List the matter for hearing on **15.11.2018**.

(S. D. Dubey)
Technical Member
mk/kt

(Justice Manjula Chellur)
Chairperson